

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**MA No. 91/2023**

**In**

Original Application No. 85/2023

**In the matter of:**

Mohd. Muslehuddin

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH:- 28.02.2024**

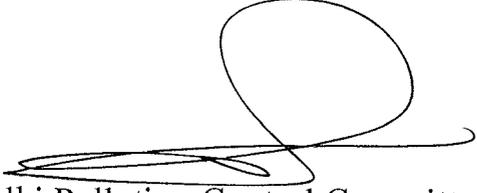
**INDEX**

S. No.	Contents	Page No.
1	Additional report on behalf of Delhi Pollution Control Committee (DPCC).	1-4
2	<b><u>Annexure-1 (Colly)</u></b> Copy of the reply submitted by Asstt. Commissioner, Narela Zone, Municipal Corporation of Delhi.	5-17
3	<b><u>Annexure-2 (Colly)</u></b> Copy of the inspection report dated 15.02.2024 alongwith photographs.	18-28
4	<b><u>Annexure-3.</u></b> Copy of the letter dated 23.02.2024 issued to M/s Gulab Atta Chakki, for imposition of Environmental Compensation to the tune of Rs. 40,000/- (Forty Thousand only)	29

Filed by:

New Delhi:

Dated: 26.02.2024

  
Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**MA No. 91/2023**

**In**

Original Application No. 85/2023

**In the matter of:**

Mohd. Muslehuddin

...Applicant

Versus

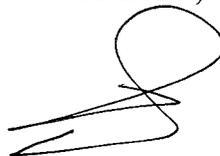
Govt. of NCT of Delhi

...Respondents

**ADDITIONAL REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the above noted matter is pending before this Hon'ble Tribunal and is now listed for 28.02.2024.
2. That this Hon'ble Tribunal issued a notice on 09.10.2023 and constituted a joint committee comprising of Member Secretary- DPCC and District Magistrate ( North) and take appropriate remedial action against the illegal operation of a scrap unit at house no. 330, Pocket-8, SectorA-5, Narela, Delhi.
3. That, DPCC has filed the report through email dated 22.12.2023 which is available on the records of this Hon'ble Tribunal.
4. That, in reference to the letter dated 08.12.2023 issued by DPCC to DC (MCD), Narela Zone (Annexure-2 to the report dated 21.12.2023. Municipal Corporation of Delhi provided their action taken report via email in reference to letter dated 08.12.2023, which is as under:-



1. **Public Health Department/Narela Zone**

The trader Ms. Tara Devi has taken online Health Trade License of her trade of Atta Chakki vide license number 2307182922403 on dated 18.07.2023. She has obtained this license under the special permit area policy which is enclosed with this letter. This license is valid up to 31.12.2023. According to the report of area Public Health Inspector, said trade was found running under sanitary and hygienic conditions on dated 11.12.2023.

2. **DEMS/Narela Zone**

As reported by an area officer SI-03 (Holambi Kalan) sanitation condition has been improved near H. No. 330, PKT-8, Sector A5, Narela, Delhi and garbage has also been lifted.

3. **General Branch/Narela Zone**

The area officer inspected the site and found some general waste items like paper cardboard boxes (gatta), wire, empty bottles, plastic bags etc. on the road side/footpath (covered drain) in front of Atta Chakki Shop. The items were removed from the site on 21.12.2023.

Copy of the reply submitted by Asstt. Commissioner, Narela Zone, Municipal Corporation of Delhi is attached herewith as **ANNEXURE-1 (Colly)**.

5. That, the a joint team consisting of the officials from Revenue Department, MCD and DPCC inspected the site on 15.02.2024. Following are the observation of the inspecting team: -

- 1) The alleged premises i.e. House No. 330, Pocket-8, Sector AS, Narela, Delhi- 110040 is shop of 12.5 Sq. Mtrs. area and run by Sh. Gulab S/o Smt. Tara Devi.



- 2) The plot is allotted by JJ Slum, Delhi and the owner of the plot as per the documents shown during inspection is Smt. Tara Devi w/o Kari Shaho R/o Plot no. 131, Pocket-8, Sector A5, Narela, Delhi-110040.
- 3) No concrete Permission letter/valid proof provided/shown by the owner regarding the start the work of atta chakki/ storage of metal scrap and its loading & unloading activity at the alleged premises.
- 4) The complainant Mohd. Muslehuddin has made the complaint against the alleged shop to MCD, NGT, DCP, SDM, DM in September 2022. So, date of starting of the shop may be considered around September 2022.
- 5) The MCD "Health Trade License" (No. 2307182922403) dated 18.07.2023 has been taken for Atta Chakki at the said shop in the name of Gulab Atta Chakki but its validity has expired on 31.12.2023.
- 6) For the RENEWUAL of Health Trade License for Atta Chakki payment of renewal fees to MCD has been made on 03.01.2024. However, as on date renewal of license has not been done.
- 7) Except one Atta Chakki (non-operational during the inspection) no other plant machinery was found installed in the said premises. A weighing machine was also found stationed in front of the shop. Other items found inside the premises of the shop are listed below:
  - (i) about 09 half-filled bags of grains/atta
  - (ii) a chair and table found inside the shop
- 8) General waste items like paper and cardboard boxes (gatta etc. were found lying on road side/footpath near the entry of Atta Chakki shop. Also some scrap material like iron waste material (rods, wire meshes etc.), empty tin cans, rikshaw tyres, plastic woven bags, plastic pipes/ small containers etc. were found stored at the roof top of the alleged shop.
- 9) No loading/unloading was being carried out at the time of inspection.
- 10)The MCD official from the inspection team was asked to take necessary action as per relevant rules.



Copy of the inspection report dated 15.02.2024 alongwith Geo-tagged photographs are enclosed herewith as ANNEXURE-2 (Colly).

6. That, DPCC issued a show cause notice to M/s Gulab Atta Chakki for imposition of Environmental Compensation on 18.12.2023. No reply has been received from M/s Gulab Atta Chakki. DPCC has issued order for imposition of Environmental Compensation to the Atta Chakki, to the tune of Rs. 40,000/- (Forty Thousand only) on 23.02.2024. Copy of the letter dated 23.02.2024 is enclosed herewith as ANNEXURE-3.
7. The additional report may kindly be taken on record.

(Mohd. Arif)  
Sr. Environmental Engineer ) 20/2

**Report regarding Order passed by Hon'ble NGT in Original Application No. 85/2023 on 13.03.2023 in the matter "Mohd. Muslehuddin Vs. Govt of NCT of Delhi."**

1 message

**Asstt. Commissioner Narela Zone** <achnarela40@gmail.com>  
To: dpcc.cmc5@gmail.com

Mon, Jan 1, 2024 at 6:09 PM

**Ref. Letter No. DPCC/CMC-V/NGT-OA-85/2023/2636 dated 08.12.2023**

With reference to the above cited reference, the report is submitted as under :-

**Public Health Department/Narela Zone**

The trader Ms. Tara Devi has taken online Health Trade License of her trade of Atta Chakki vide license number 2307182922403 on dated 18.07.2023. She has obtained this license under the special permit area policy which is enclosed with this letter. This license is valid up to 31.12.2023. According to the report of area Public Health Inspector, said trade was found running under sanitary and hygienic conditions on dated 11.12.2023.

**DEMS/Narela Zone**

- As reported by an area officer SI-03 (Holambi Kalan) sanitation condition has been improved near H. No. 330, PKT-8, Sector A5, Narela, Delhi and garbage has also been lifted.

**General Branch/Narela Zone**

The area officer inspected the site and found some general waste items like paper cardboard boxes (gatta), wire, empty bottles, plastic bags etc. on the road side/footpath (covered drain) in front of Atta Chakki Shop. The items were removed from the site on 21.12.2023.

With Regards  
(Jay Prakash)  
Asstt. Commissioner, Narela Zone  
Municipal Corporation of Delhi

**4 attachments**

-  **Report NZ.pdf**  
118K
-  **Public Health Department NZ.pdf**  
1269K
-  **DEMS NZ (1).pdf**  
842K
-  **General Branch NZ (1).pdf**  
275K

**Subject :** Report regarding Order passed by Hon'ble NGT in Original Application No. 85/2023 on 13.03.2023 in the matter "Mohd. Muslehuddin Vs. Govt of NCT of Delhi.

**Ref. Letter No.** DPCC/CMC-V/NGT-OA-85/2023/2636 dated 08.12.2023

With reference to the above cited reference, the report is submitted as under :-

**Public Health Department/Narela Zone**

The trader Ms. Tara Devi has taken online Health Trade License of her trade of Atta Chakki vide license number 2307182922403 on dated 18.07.2023. She has obtained this license under the special permit area policy which is enclosed with this letter. This license is valid up to 31.12.2023. According to the report of area Public Health Inspector, said trade was found running under sanitary and hygienic condition on dated 11.12.2023.

**DEMS/Narela Zone**

As reported by an area officer SI-03 (Holambi Kalan) sanitation condition has been improve near H. No. 330, PKT-8, Sector A5, Narela, Delhi and garbage has also been lifted.

**General Branch/Narela Zone**

The area officer has inspected the site and found some general waste items like paper cardboard boxes (gatta), wire, empty bottle, plastic bags etc. on road side/footpath (covered drain) in front of Atta Chakki Shop. The items were removed from the site on 21.12.2023.

	<b>MUNICIPAL CORPORATION OF DELHI (OFFICE OF THE DY. HEALTH OFFICER) PUBLIC HEALTH DEPARTMENT, NARELA ZONE ROOM NO.303, ZONAL OFFICE NARELA DELHI-40</b>		
---	--	---	---

No. DHO/NRZ/2023/D- 1525

Dated: 29.12.2023

**Subject: HTL Staus of Gulab Atta Chaki**

*Ref : Letter No DPCC/ CMC -VI/ NGT- OA-85/ 2023/ 2636 dated 8.12.23*

With reference to the above stated reference it is to inform you that the trader Ms. Tara Devi has taken online Health Trade license of her trade of Atta Chakki vide license number 2307182922403 on dated 18.07.2023. She has obtained this license under the special permit area policy which is enclosed with this letter. This license is valid up to 31.12.2023. According to the report of area Public Health inspector, said trade was found running under sanitary and hygienic condition on dated 11.12.2023.

AC /NRZ

  
Deputy Health Officer  
Narela Zone  
DR. AJAY HANDA  
Dy. Health Officer  
Narela Zone MCD



66  
**MUNICIPAL CORPORATION OF DELHI**  
**Public Health Department**  
**HEALTH TRADE LICENSE**



Applicant photograph

2307182922403

**Non Transferable/नैर हस्तांतरणीय**  
**Fee Non Refundable/फीस नॉन रिफंडेबल**

विभाग / Department MCD क्षेत्र /Zone NARELA ZONE  
अनुज्ञा-पत्र/Special Permit HLNZ-2307182922403 से मान्य /Valid From  
अनुज्ञा-पत्र वैध/Special Permit 31/12/2023  
Valid upto

यह अनुज्ञा-पत्र अधतन संपेधित, दिल्ली नगर निगम अधिनियम 1957 के उपबंध की धारा 417/420/421/422 के अनुसरण से स्वीकृत किया जाता है यह केवल इसमें उल्लिखित व्यक्ति और विवरणो निम्न ओर शर्तों के अन्तर्गत वैध है।

This Special Permit is granted in pursuance to the provisions of section 417/420/421/422 of the Delhi Municipal Corporation Act, 1957 as amended from time to time and is valid only for the person and particular trade and particulars specified here in subject to conditions stated here under.

आवेदक और पद का नाम / Name of Applicant and Designation

TARA DEVI (PROPRIETOR)

यूनिट का पता / Address of Unit

PLOT NO-330, PKT-8, SECTOR-A-5, NARELA RAJEEV COLONY NARELA NARELA NARELA ZONE DELHI

व्यापार का प्रकार / Trade Type

Miscellaneous

व्यापार विवरण / Trade description

flour mill / Atta Chakki/ Dal/ Spices mil (small scale) upto 20 sqm

स्थापना क्षेत्र / Area of Establishment

NARELA

नाम और शैली / Name & Style

GULAB ATTA CHAKKI

जारी करने की तिथि / Date of Issue

18/07/2023



Note: \* This certificate does not confer ownership rights to the licensee.  
\*\*Validity subject to validity of Delhi special permit act.

This certificate is computer generated and does not require any seal/signature in original. The registration no. is unique to each trade license. The Authenticity can be verified at [mcdoonline.nic.in](http://mcdoonline.nic.in) and QR Code.

75  
आज़ादी का  
अमृत महोत्सव



9

**MUNICIPAL CORPORATION OF DELHI**  
**Public Health Department**  
12<sup>th</sup> Floor, Dr. Syama Prasad Mukharjee,  
Civic Center, JLN Marg, New Delhi-110002.

No. MHO-III/MCD/2022/351

Dated: 12-9-2022

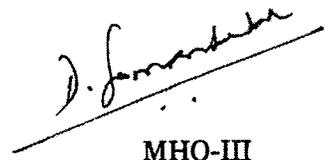
**OFFICE ORDER**

The Special Officer exercising the power of Corporation/Standing Committee vide decision No. 97 & item No. 107 Dated-01.09.2022 has approved for Grant of special temporary permit to Guest House & other Health Trades which are in the protected area as per the Delhi Laws (Special Provision) Second (Amendment) Ordinance, 2020.

Henceforth, in the territorial jurisdiction of unified Municipal Corporation of Delhi, the following terms and conditions will be complied in grant of special temporary permit for Guest House & other Health Trades:

- For special area, unauthorized regularized colonies, unauthorized colonies, village Abadi area (including urban villages) and their extensions, which are protected under Delhi Laws (Special Provision) Second (Amendment) Ordinance, 2020 against any action till December, 2023, it has been decided to issue special temporary permits for a period up to 31<sup>st</sup> December 2023 on year to year basis for the Restaurant, Guest House & other Health Trades.
- Special permits will be issued in case they are functioning prior to 1<sup>st</sup> June 2014. The same is in order to regulate establishment for ensuring hygienic standard in the interest of the health of the public.
- The applicant will be required to submit proof of legal occupancy, PAN Card, ID Proof, Site Plan (internal details of premises), Structural Safety Certificate from registered structural Engineer empanelled with MCD, Govt./ Corporation proof of functioning of trade prior to 1<sup>st</sup> June, 2014 or affidavit of declaration to this effect.
- Health trade under 24 categories of trades operational in residential area (as per MPD 2021) up to 20 sq. mts is allowed.
- Fire NOC as per requirement for health license/ along with indemnity bond that they will comply with the provision of Master plan/ conditions as and when it is finalized for area protected under Delhi Laws (Special Provision) Second (Amendment) Act, 2017. Further they will not claim any benefit of special permit granted for running Guest House/Health Trade.
- Apart from the above requirements, guest houses and other trades will have to fulfill the laid down technical conditions for the trade. Guest Houses will have to comply with the condition of minimum ROW under Para 15.7.2, 15.7.3 of MPD-2021. For Eating Establishments running on less than 9 meters road, fire NOC is mandatory irrespective of seats.

- g) Further, the provision contained in Para 15.4, 15.6, 15.6.2 (e), 15.7.2 and 15.7.3 (V) of MPD-2021, should also be strictly adhered to. Besides there shall not be violation of any obligation imposed by or under DMC Act or any other laws for the time being in force. No Special permits shall be granted for the activities prohibited under Para 15.6.2 of MPD-2021.
- h) For proof of commercial activates running prior to 01.06.2014, commercial electricity connection paid bill/commercial property tax paid receipts will also be considered in addition to other government department as a proof.
- i) This special temporary permit may be considered for changed commercial activity.
- j) Grant of special temporary permit shall be subject to final policy which is being formulated and subject to orders that may be passed by Hon'ble Supreme Court of India in matter of M.C Mehta v/s Union of India W.P No. 4677/1985.
- k) The fee for special permit will be equivalent to fee charged for license of trade.
- l) Special permit will be issued with the condition that the permit so issued will not entitle any legal right to the activity for which permission is granted.



MHO-III

Dr. D. Somashekar  
Municipal Health Officer - III  
Public Health Department  
Municipal Corporation of Delhi

Copy to:-

1. All Zonal DHOs
2. MHO-I & II
3. Addl. MHO-I & II
4. O/c

Copy for information to:

1. Addl. Commissioner (PH)
2. PS to Commissioner
3. PS to Special Officer



69  
**MUNICIPAL CORPORATION OF DELHI**

**DEPARTMENT OF ENVIRONMENT MANAGEMENT SERVICES**

**ZONAL OFFICE BUILDING, NARELA ZONE, DELHI-110040**

G20

11

No. SS/DEMS/NRZ/2023/1945

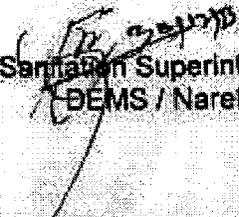
Date: 30/12/23

Ref. - No. DPCC/CMC-V/NGT-OA-85/2023/2636 dated 08.12.2023

Sub:- Reg. order passed by Hon'ble NGT in Original Application No. 85/2023 on 13.03.2023 in the matter "Mohd. Muslehuddin Vs Govt. of NCT of Delhi".

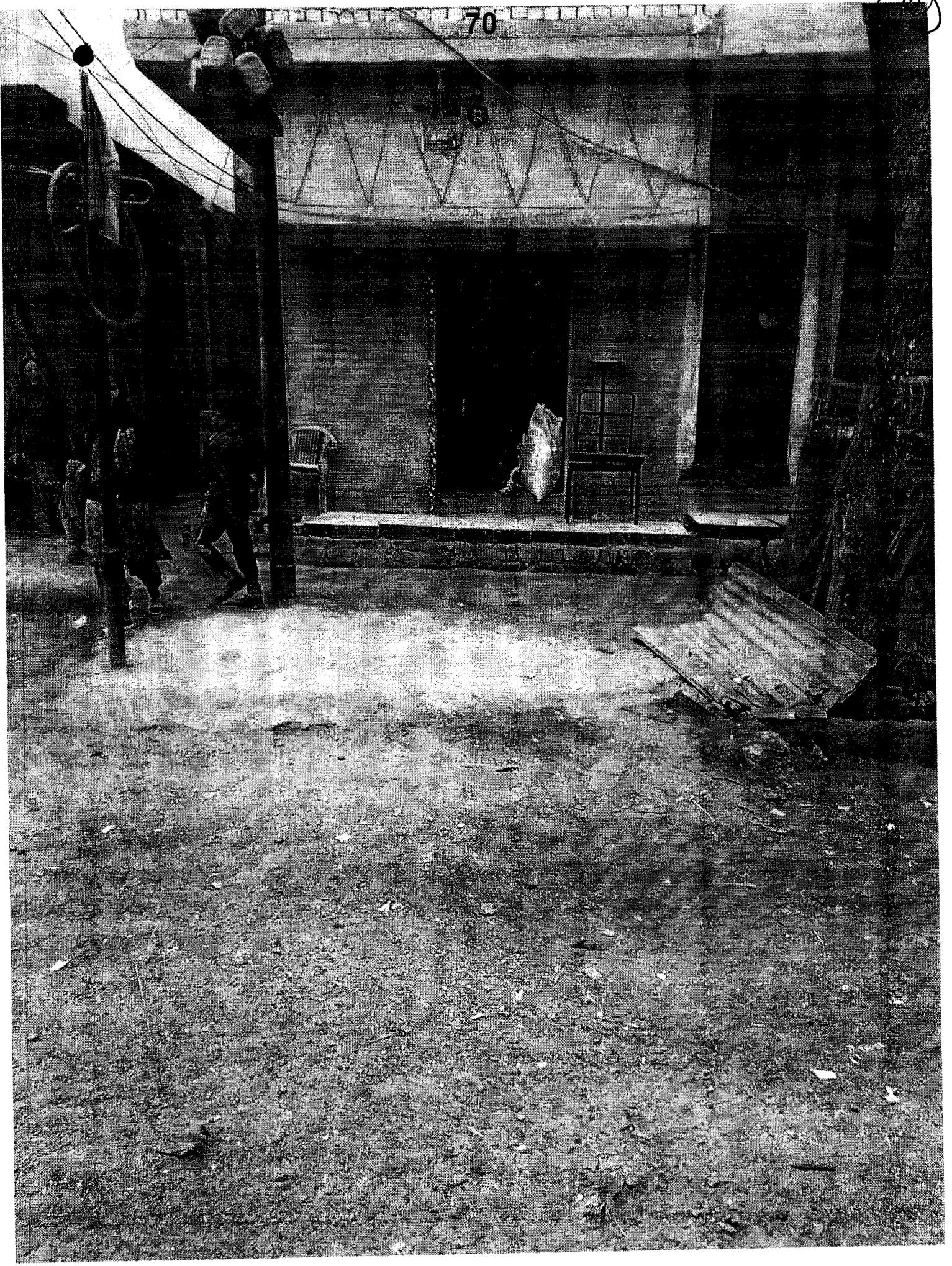
It is submitted that as per information received from SI-03 (Holambi Kalan) sanitation condition has been improve near H.No. 330, Pkt-8, Sector-A5 Narela Delhi and garbage has also been lifted and photographs of same are enclosed for your kind perusal please.

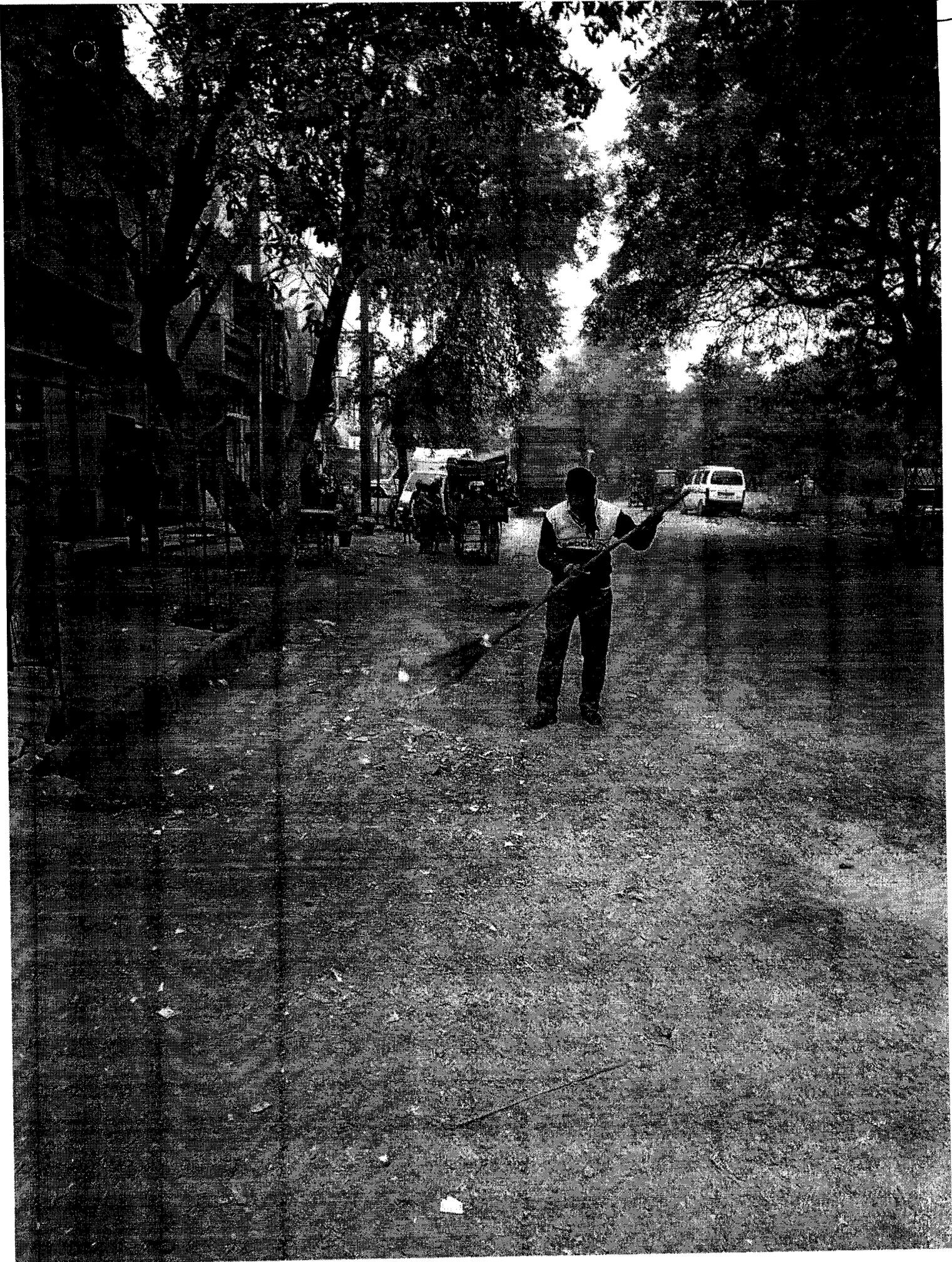
Submitted for information please.

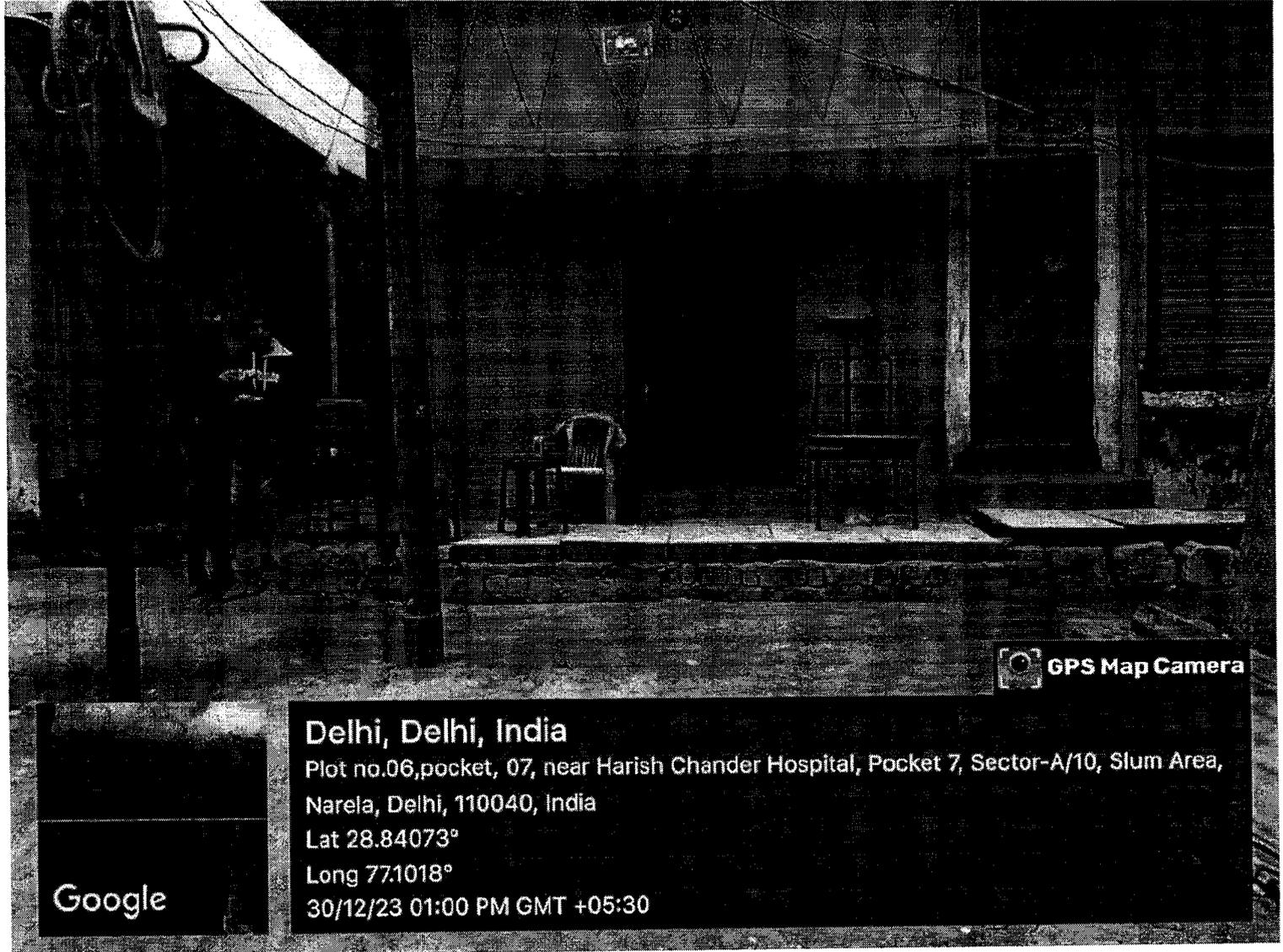
  
Sanitation Superintendent  
DEMS / Narela Zone

70

10







 GPS Map Camera

**Delhi, Delhi, India**

Plot no.06,pocket, 07, near Harish Chander Hospital, Pocket 7, Sector-A/10, Slum Area,  
Narela, Delhi, 110040, India

Lat 28.84073°

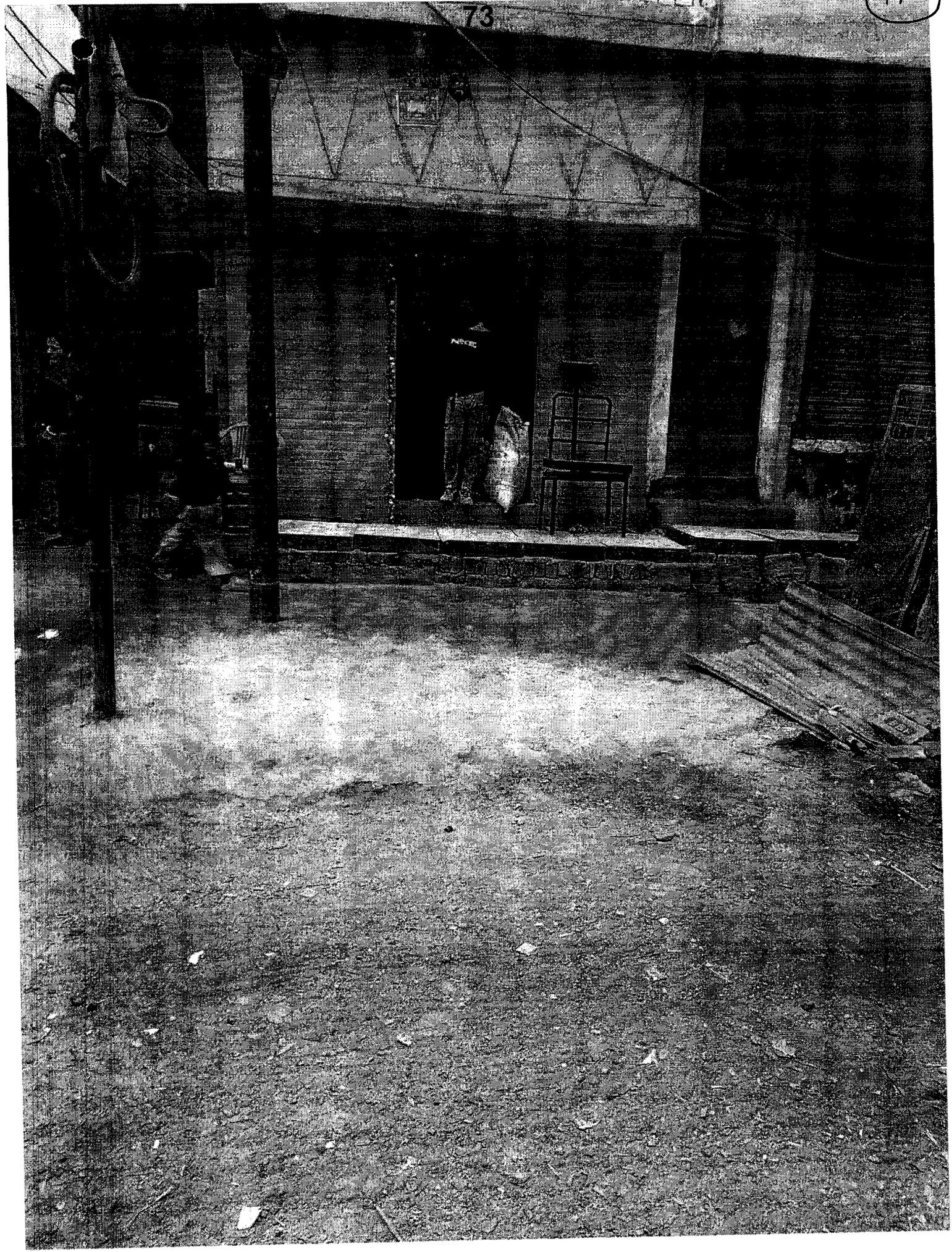
Long 77.1018°

30/12/23 01:00 PM GMT +05:30

Google

15

73





MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE ASSISTANT COMMISSIONER/NARELA ZONE  
1<sup>st</sup> FLOOR ZONAL BUILDING  
NARELA DELHI-40

No. AC/NRZ/2023/D.

Date:

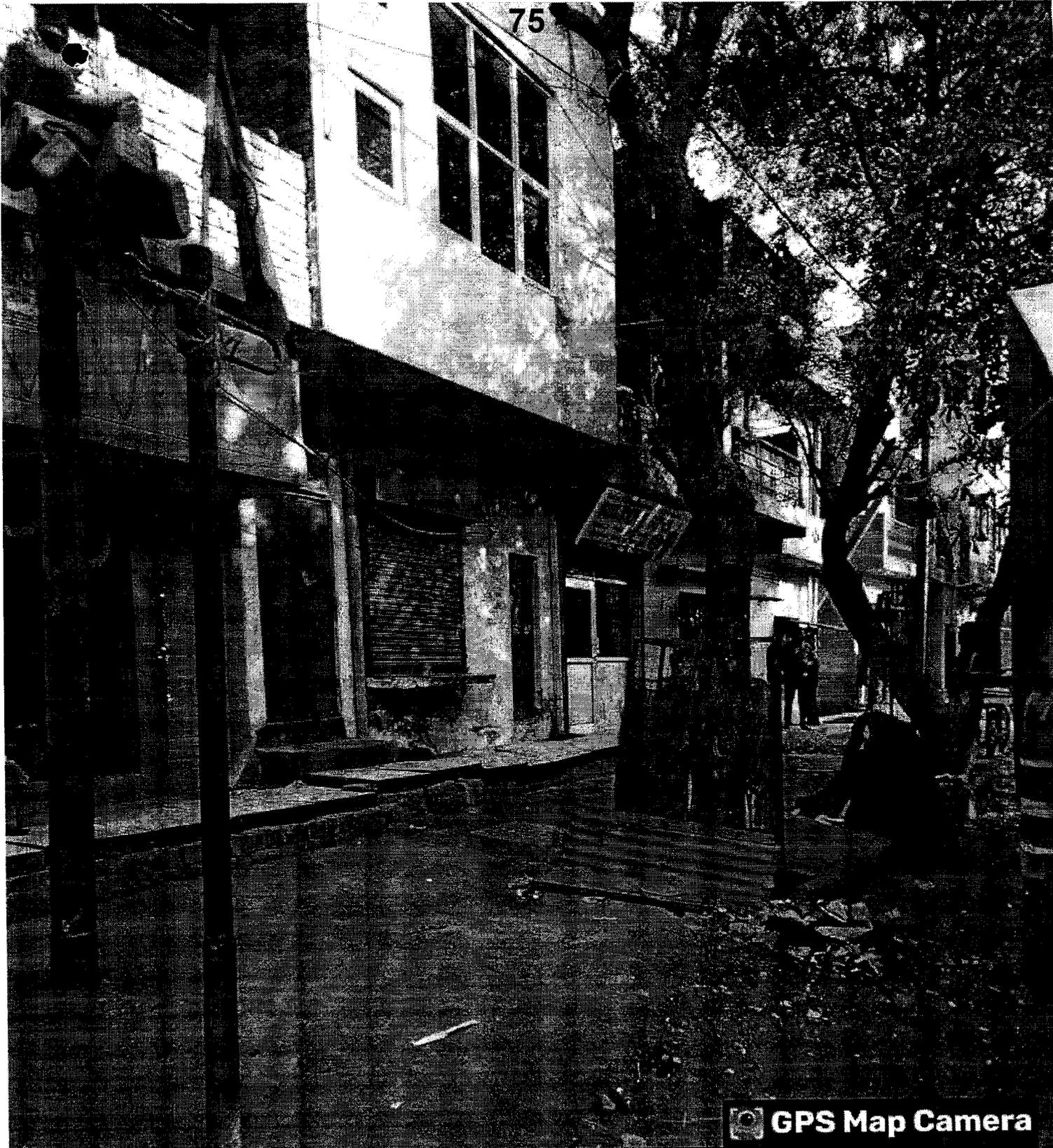
Subject: Report regarding Order passed by Hon'ble NGT in Original Application No. 85/2023 on 13.03.2023 in the matter "Mohd. Muslehuddin vs. Govt. of NCT of Delhi".

Ref. Letter No. DPCC/CMC-V/NGT-OA-85/2023/2636 dated 08.12.2023

With reference to the above stated reference it is submitted that area officer has inspected the site and found some general waste items like paper, cardboard boxes (gatta), wire, empty bottle, plastic bags etc. on road side/footpath (covered drain) in front of Atta Chakki Shop. The items were removed from the site on 21.12.2023. Hence, the action taken report is submitted for kind information. (Photographs of the same enclosed herewith).

  
Section Officer  
Narela Zone

75



 **GPS Map Camera**

**नई दिल्ली, Delhi, India**

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862338°

Long 77.100992°

21/12/23 02:38 PM GMT +05:30

Google

## JOINT INSPECTION REPORT

18

Sub: OA. No. 85/2023 in the matter of "Mohd. Muslehuddin Vs. Govt. of NCT of Delhi"

A joint inspection of the alleged scrap unit at House No. 330, Pocket-8, Sector A5, Narela, Delhi-110040 was carried out on 15.02.2024 by the officials of Revenue Department, MCD and DPCC. Observations/findings of inspection are as under:

- 1) The alleged premises i.e. House No. 330, Pocket-8, Sector A5, Narela, Delhi-110040 is shop of 12.5 Sq. Mtrs. area and run by Sh. Gulab S/o Smt. Tara Devi.
- 2) The plot is allotted by JJ Slum, Delhi and the owner of the plot as per the documents shown during inspection is Smt. Tara Devi w/o Kari Shaho R/o Plot no. 131, Pocket-8, Sector A5, Narela, Delhi-110040.
- 3) No concrete Permission letter/valid proof provided/shown by the owner regarding the start the work of atta chakki/ storage of metal scrap and its loading & unloading activity at the alleged premises. However, the complainant Mohd. Muslehuddin has made the complaint against the alleged shop to MCD, NGT, DCP, SDM, DM in **September 2022**. So, date of starting of the shop may be considered around September 2022.
- 4) The MCD "**Health Trade License**" (No. 2307182922403) dated 18.07.2023 has been taken for Atta Chakki at the said shop in the name of Gulab Atta Chakki (copy attached) but its validity has expired on 31.12.2023.
- 5) For the RENEWAL of **Health Trade License** for Atta Chakki payment of renewal fees to MCD has been made on 03.01.2024. However, as on date renewal of license has not been done (copy of receipt attached).
- 6) Except one Atta Chakki (non-operational during the inspection) no other plant machinery was found installed in the said premises. A weighing machine was also found stationed in front of the shop. Other items found inside the premises of the shop are listed below:
  - (i) about 09 half-filled bags of grains/atta
  - (ii) a chair and table found inside the shop
- 7) Further, some general waste items like paper and cardboard boxes (gatta etc. were found lying on road side/footpath near the entry of Atta Chakki shop. Also some scrap material like iron waste material (rods, wire meshes etc.), empty tin cans, rickshaw tyres, plastic woven bags, plastic pipes/ small containers etc. were found stored at the roof top of the alleged shop. However no loading/unloading was being carried out at the time of inspection.
- 8) The MCD official from the inspection team was asked to take necessary action as per relevant rules.

Geo-tagged photographs are attached for ready reference.

Anil Thakran  
15/02/2024  
(ANIL THAKRAN)  
NT, NARELA)

15/02/24  
(VIKAS  
JEE, DPCC)

RANA  
(ASAV RANA)  
LI NRZ

Jatin  
15/2/24  
[JATIN  
APHI NRZ]

15/02/2024  
(Ajay Malik)  
JEE, DPCC



MUNICIPAL CORPORATION OF DELHI  
Public Health Department  
HEALTH TRADE LICENSE



Applicant photo (30x40)

230718222403

Non Transferable / नई हस्तांतरणीय  
Fee Non Refundable / फी नॉन रिफंडेबल

धारा / Department	MED	क्षेत्र / Zone	NARELA ZONE
अनुमति संख्या / Special Permit	HLNZ 230718222403	वैधता / Valid From	
अनुमति का दिनांक / Special Permit	31/12/2023		

यह अनुमति दिल्ली नगरपालिका अधिनियम 1957 के प्रावधानों के अंतर्गत 417/420/421/422 के अधिनियम से प्रदत्त है।  
The Special Permit is granted in accordance to the provisions of sections 417/420/421/422 of the Delhi Municipal Corporation Act, 1957 as amended from time to time and is valid only for the person and particular trade and premises specified hereinafter subject to conditions stated hereunder.

अनुमति प्राप्त करने वाले व्यक्ति का नाम / Name of Applicant and Designation	TARA DEVI (PROPRIETOR)
पता / Address of Unit	FLOR NO. 304 PKT 8, SECTOR A 5, NARELA, NARELA COLONY, NARELA, NARELA ZONE, DELHI
व्यापार का प्रकार / Trade Type	Miscellaneous
व्यापार का विवरण / Trade description	Spice mill / Atta Chakki, Dal / Specialized small scale / Jaggery shop
पता / Area of Establishment	NARELA
नाम का शैली / Name & Style	GUNABATTACHARI
वैधता की तिथि / Date of issue	18/07/2023



Note: This certificate does not confer ownership rights to the licensee.  
Validity subject to validity of Delhi special permit act.  
This certificate is computer generated and does not require any seal/signature in original. The registration no. is unique to each trade license. The Authenticity can be verified at [mc.delhi.nic.in](http://mc.delhi.nic.in) and QR Code.



नई दिल्ली, Delhi, India  
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India  
Lat 28.862189°  
Long 77.10106°  
15/02/24 01:27 PM GMT +05:30





20

Municipal Corporation of Delhi  
**PAYMENT RECEIPT**

**Trade License Details**

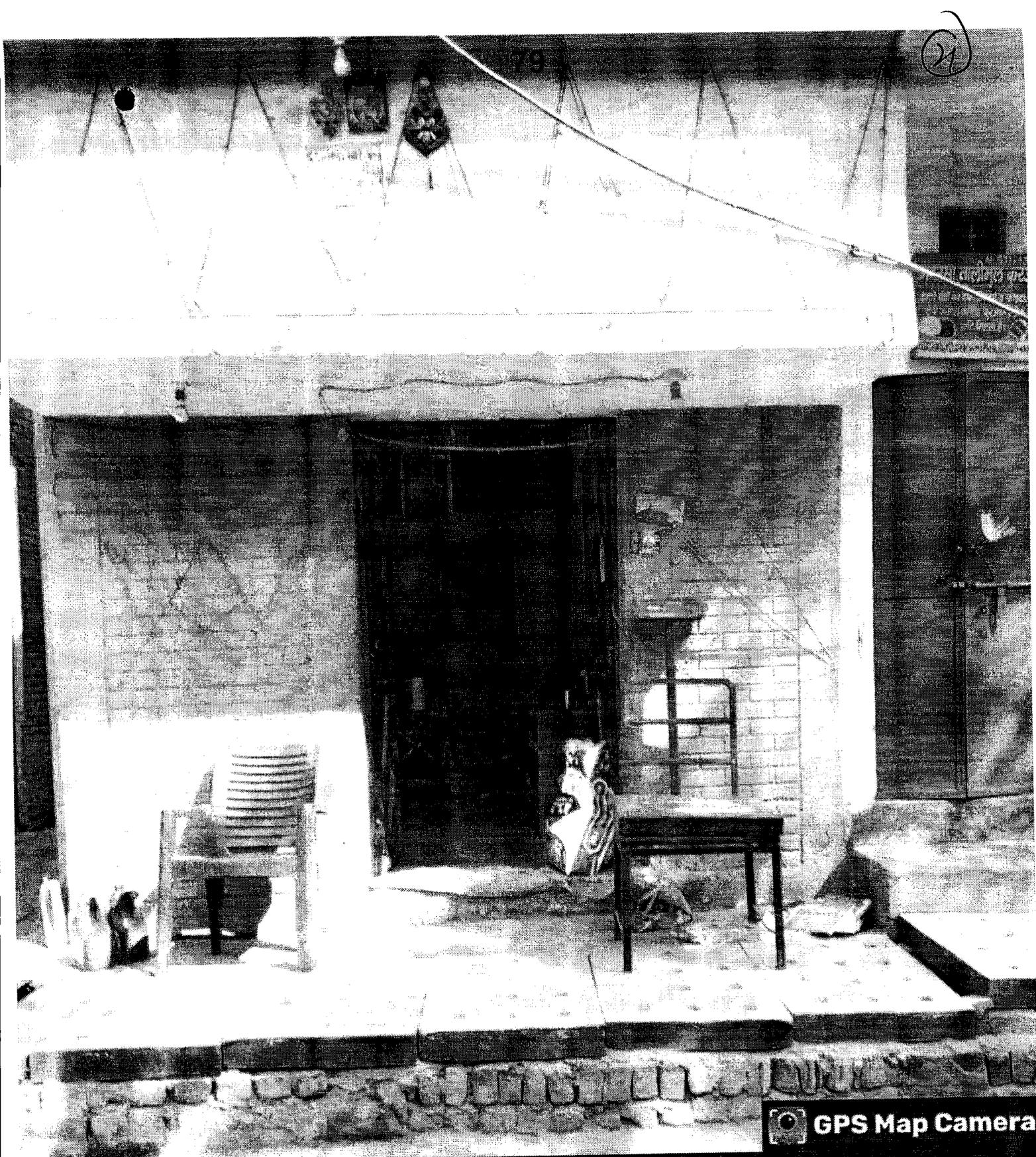
Application Type	REN
Trade Type	Miscellaneous
Applied Date	03/01/2024
Trade Description	flour mill / Atta Chakki/ Dal/ Spices mil(small scale) upto 20 sqm
Applicant Name	TARA DEVI
Unit/Shop Name	PLOT NO-330, PKT-8, SECTOR-A-5, NARELA RAJEEV COLONY NARELA NARELA NARELA ZONE DELHI
Mobile Number	9015871128

**Payment Details**

Receipt No	113131794431
Transaction id	8122401031935
Transaction Date	03/01/2024
Processing Fee (Rs)	1000
Registration Fee(Rs)	0
Trade/Storage License Fee (Rs)	5000.0
Late Fee(Rs)	0
Total Amount to Pay (Rs)	6000.0
Payment Mode	0
Bank Name	HDFCPayment
Date: 03/01/2024	

**PAYMENT SUCCESS**

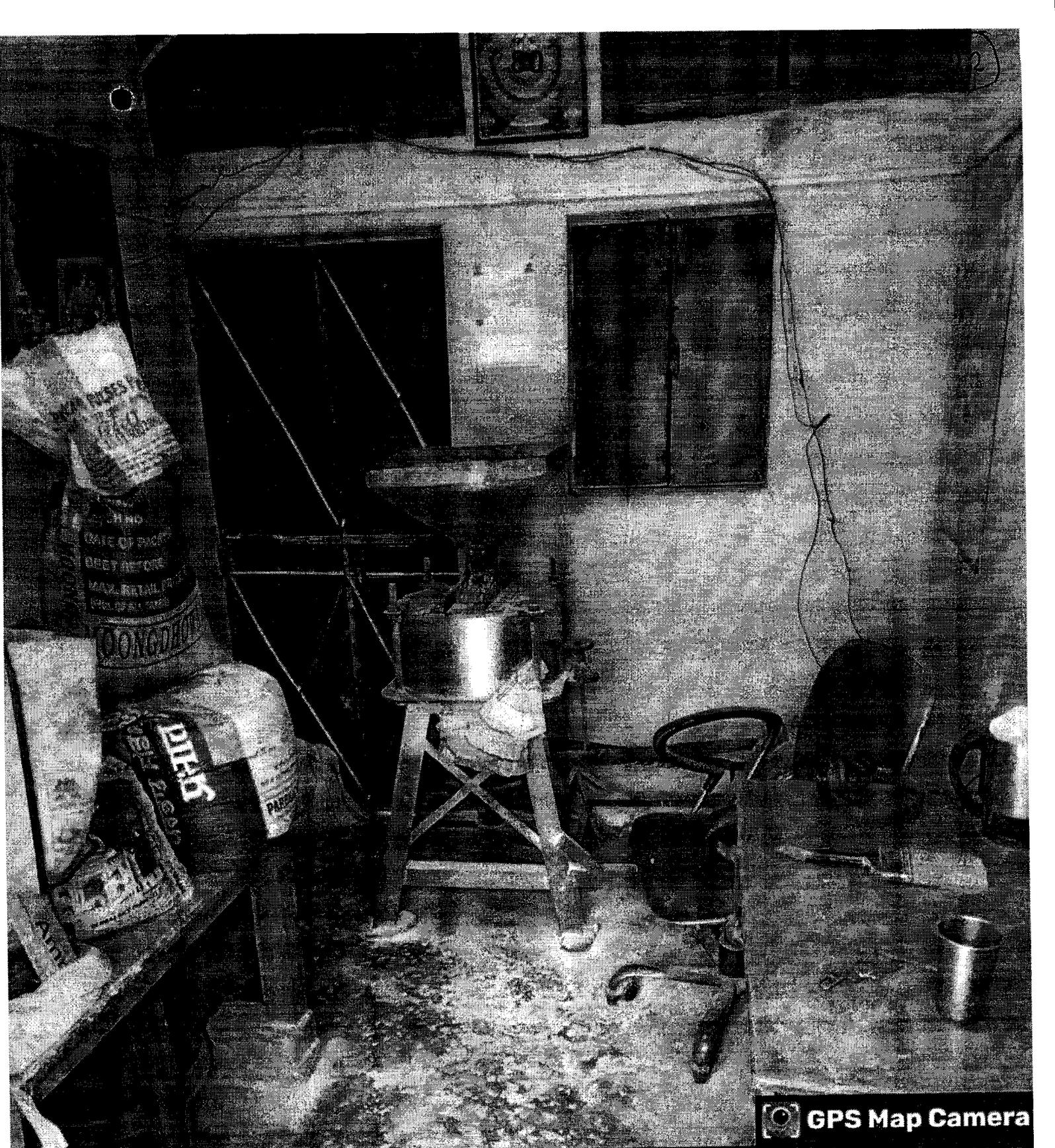
29



GPS Map Camera

नई दिल्ली, Delhi, India  
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India  
Lat 28.862201°  
Long 77.10109°  
15/02/24 12:57 PM GMT +05:30

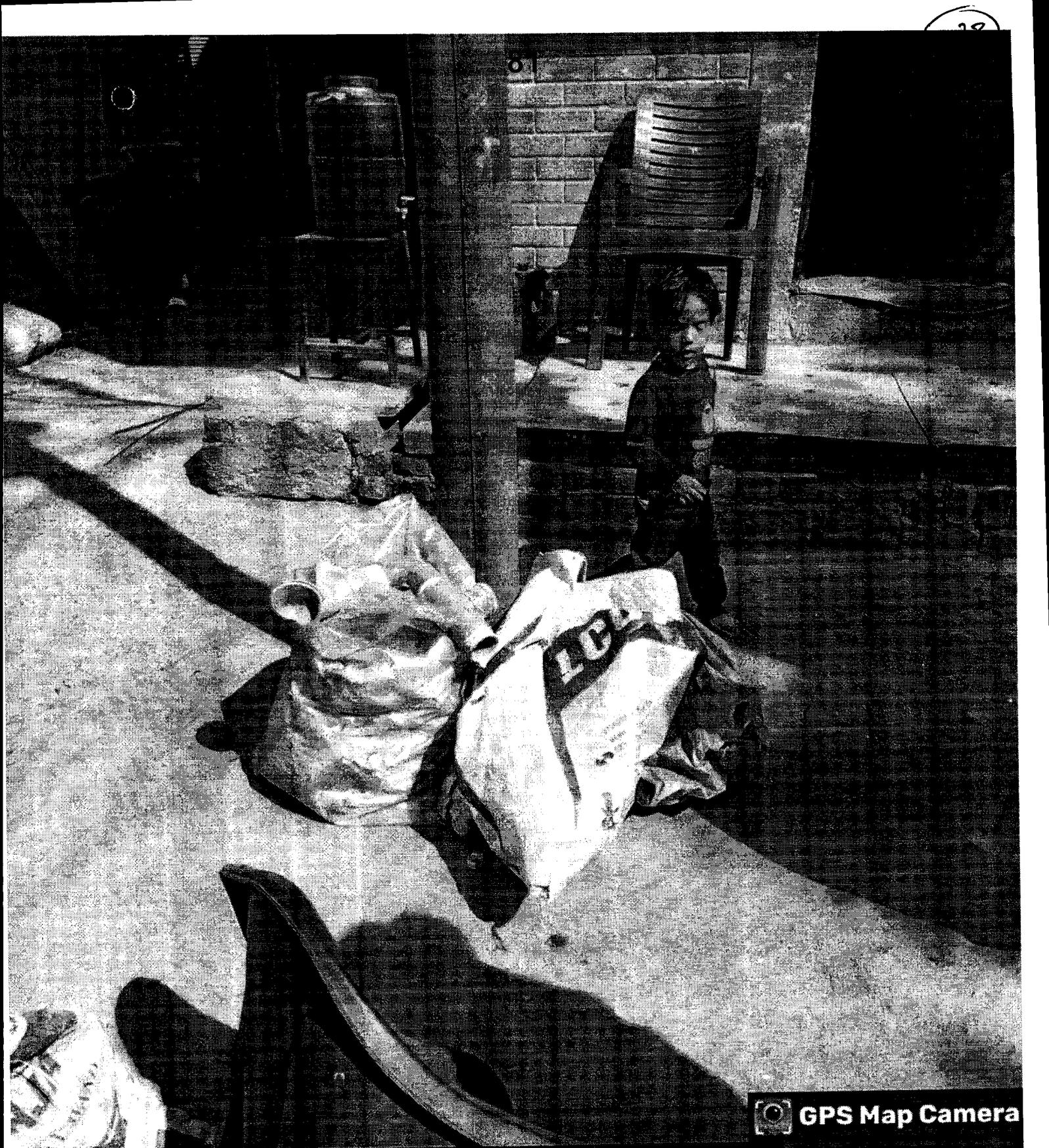
Google



GPS Map Camera

नई दिल्ली, Delhi, India  
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India  
Lat 28.862205°  
Long 77.10101°  
15/02/24 01:01 PM GMT +05:30

Google



 GPS Map Camera

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862049°

Long 77.101138°

15/02/24 12:57 PM GMT +05:30

Google



 GPS Map Camera

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862049°

Long 77.101138°

15/02/24 12:57 PM GMT +05:30

Google



 **GPS Map Camera**

**नई दिल्ली, Delhi, India**

**304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India**

**Lat 28.862296°**

**Long 77.101017°**

**15/02/24 01:02 PM GMT +05:30**

**Google**

28



 GPS Map Camera

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862303°

Long 77.101041°

15/02/24 01:03 PM GMT +05:30

Google

85

27



 GPS Map Camera

नई दिल्ली, Delhi, India

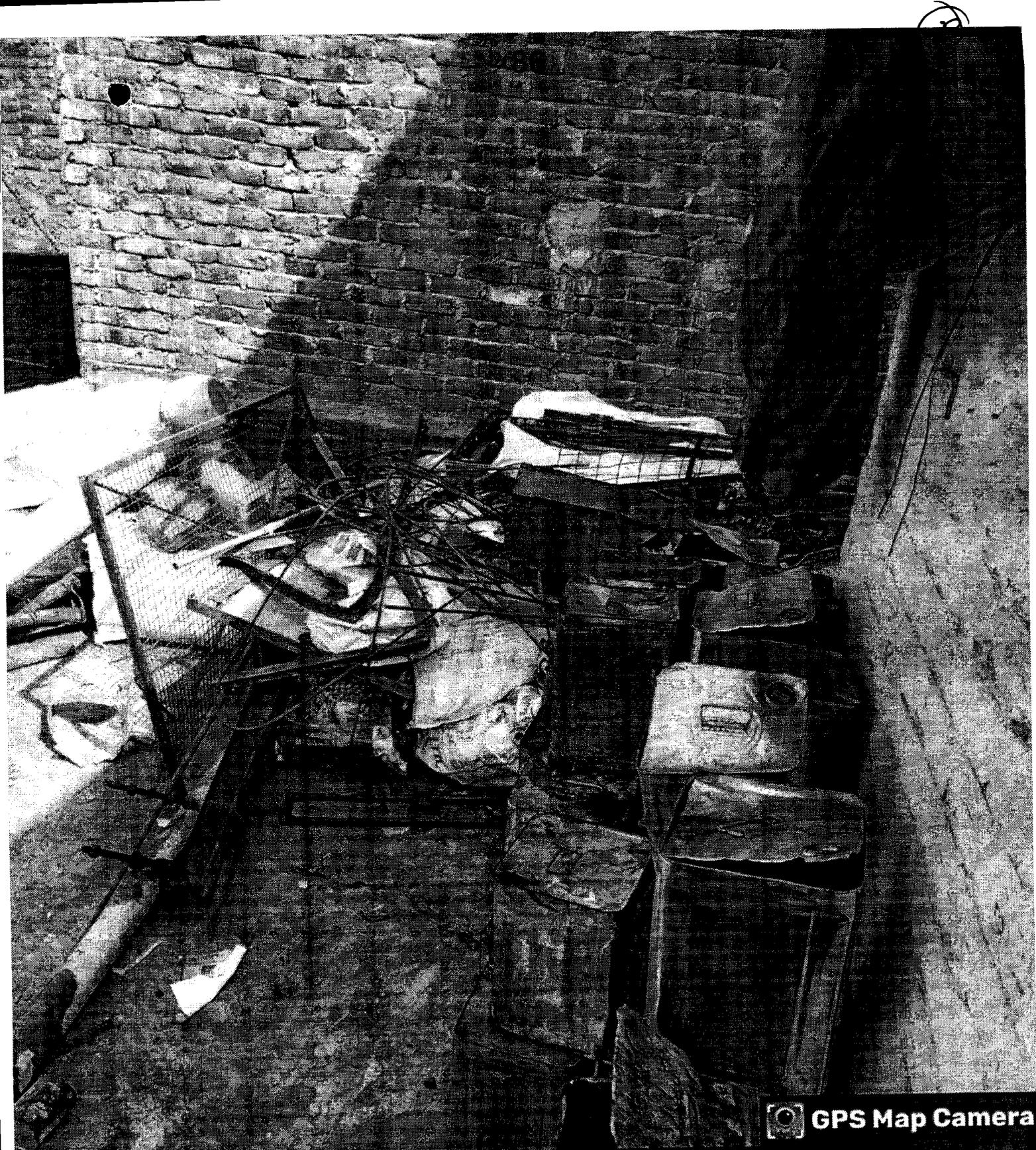
304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862296°

Long 77.101017°

15/02/24 01:02 PM GMT +05:30

Google



 GPS Map Camera

नई दिल्ली, Delhi, India

304, Pocket-8, Sector A5, Narela, नई दिल्ली, Delhi, 131028, India

Lat 28.862296°

Long 77.101017°

15/02/24 01:02 PM GMT +05:30

Google

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b> 1<sup>ST</sup> FLOOR, E-BLOCK, VIKAS BHAWAN-II, UPPER BELA ROAD, CIVIL LINES, DELHI-110054 Visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	 <p align="right">29</p>
---	---	---

F. No. DPCC/CMC-V/OA No.85/2023/ 2991-2993

Dated: 23/2/24

To,

M/s Gulab Atta Chakki/ Owner Occupier,  
H. No. 330, Pocket-8, A-5,  
Narela, Delhi-110040

**Subject: Order for imposition of Environmental Compensation-reg**

Whereas, M/s Gulab Atta Chakki, H. No. 330, Pocket-8, A-5, Narela, Delhi-110040 (hereinafter called the addressee unit) was engaged in the activity of atta chakki since July 2023, as per licence issued by erstwhile north Delhi Municipal Corporation.

And whereas a complaint was made before Hon'ble NGT complaining about scrap/kabadi shop involving storage/trading, causing violation of the Noise Rules while loading, unloading of iron and plastic scrap from roof which leads to significant noise pollution for neighbouring residents, kabadi waste on road sides/footpath thereby causing Air Pollution. The said activity falls under White Category as per the categorization of industrial activities.

And whereas, Mohd. Muslehuddin filed an Original Application before Hon'ble NGT which was registered as OA No. 85/2023 entitled as "Mohd. Muslehuddin Vs. Govt. of NCT of Delhi & Ors." and the Hon'ble NGT vide its order dated 09.10.2023 issued notices to Respondents no. 1 to 2 requiring them to file their response/ reply.

And whereas, in compliance to order of Hon'ble NGT dated 09.10.2023 a joint inspection was conducted by the joint team of DPCC and Revenue Department on 03.11.2023 in compliance with the order passed by Hon'ble NGT from time to time and Show cause notice vide F. No. DPCC/CMC-V/OA No. 85/2023/2648-49 dated 18.12.2023 for imposing Environmental Compensation of Rs 40,000/- (Rupees Forty Thousand only) was issued to you, the addressee unit.

And whereas, you the addressee unit has neither submitted reply to Show Cause Notice dated 18.12.2023 nor deposited EC till date.

And whereas, case of the addressee unit was considered on merit and the Competent Authority in Delhi Pollution Control Committee has decided to impose above proposed Environmental Compensation to you, the addressee unit.

Now therefore, as decided by the Competent Authority, you, the addressee unit is hereby directed to deposit **Environmental Compensation of Rs 40,000/- (Rupees Forty Thousand only)** in this office, through Demand Draft in favour of "Delhi Pollution Control Committee" within 15 days of issuance of this order, failing which necessary action will be initiated accordingly.

This is being issued as per the approval of Competent Authority, Delhi Pollution Control Committee.

Sr. Env. Engineer  
SEE, CMC-V

**Copy to:**

- 1) The Sub-Divisional Magistrate (Narela), M.P.C.C Building, Naya Bans, Delhi-110082- with request to take necessary action for recovery of Environmental Compensation of Rs 40,000/- (Rupees Forty Thousand only) as arrear of Land Revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
- 2) Master File, CMC-V.

JEE, CMC-V

ale